

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 6848 OF 2018
(Arising out of S.L.P. (C) No. 14029 OF 2018)

M/S UT LIMITED

Appellant(s)

VERSUS

M/S BANGO INDUSTRIES

Respondent(s)

O R D E R

Heard the learned Counsel appearing for the appellant.

Leave granted.

The present appeal involves a Settlement that has been arrived at on 07.05.2018 between the appellant and the respondent.

A copy of the Terms of Settlement dated 07.05.2018 executed between the parties is made part of the record of this Court, and by using our powers under Article 142 of the Constitution of India, we set aside the impugned order dated 19.04.2018 passed by the National Company Law Tribunal, Kolkata Bench, Kolkata.

Accordingly, the appeal is allowed.

Pending application filed in the matter stands disposed of.

..... J.
(ROHINTON FALI NARIMAN)

.....
(INDU MALHOTRA)

New Delhi;
July 20, 2018.

ITEM NO.25

COURT NO.9

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14029/2018

(Arising out of impugned final judgment and order dated 19-04-2018 in CP No. 08/2018 passed by the National Company Law Tribunal, Kolkata Bench)

M/S UT LIMITED

Petitioner(s)

VERSUS

M/S BANGO INDUSTRIES

Respondent(s)

(FOR ADMISSION and I.R. and IA No.77433/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

Date : 20-07-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s) Mr. Kumar Rajesh Singh, Adv.
Ms. Punam Singh, Adv.
Mrs. Niranjana Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeal is allowed in terms of the signed order.

(R. NATARAJAN)
COURT MASTER (SH)

(SAROJ KUMARI GAUR)
BRANCH OFFICER

(Signed order is placed on the file)